## NATIONAL COMPANY LAW TRIBUNAL

DIVISIONAL BENCH CHENNAI

NATIONAL COMPANY LAW TRIBUNAL, HELD ON 31/03/2017 AT 10.30 AM ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER

: CA Z /2017

PETITION NUMBER

NAME OF THE PETITIONER(S)

: CP/9/2016

NAME OF THE RESPONDENT(S)

: T.O. Abraham

: St Marys Hotels Pvt Ltd + 5 Others

UNDER SECTION

NAME (IN CAPITAL)

: 241/242

DESIGNATION

REPRESENTATION BY WHOM

SIGNATURE

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For. Applicant

the same to the other side. The matter is posted for arguments in the CA on the said date. Put up on 13.04.2017 at 10.30 A.M. next date of hearing. Counsel for petitioner is directed to file rejoinder and furnish a copy of a detailed reply in CA 57/2017 by providing a copy of the same to the other side before the styling/acting as Managing Director of R1 company. Counsel for petitioner is directed to file held on 25.2.2017, R2, T O Aleyas has been made the Managing Director of R1 company. Based on the records and the resolutions of EoGM, the petitioner is restrained from authorities showing that he is the Managing Director of R1 company whereas in the EoGM counsel for Applicant/respondent submitted that the petitioner is writing letter to different Abraham from styling and acting as Managing Director of R1 company. In this regard, Applicant/respondent made five prayers therein. Prayer (b) is to restrain the petitioner, T O Kodianthara, counsel for respondents present. CA 57/2017 has been filed in CP 9/2016. Harishankar, proxy representing counsel for petitioner present. Shri Joseph

Member (Judicial) (Ch. Md. Sharief Tariq)

> (K.Anantha Padmanabha Swamy) Member (Judicial)